

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

O.A. NO. 316/86

DECIDED ON: 05.07.1993

V. B. VERMA

APPLICANT

vs.

C.P.W.D. & ANR.

RESPONDENTS

## CORAM:

THE HON'BLE MR. JUSTICE S. K. DHAON, VICE CHAIRMAN (J) THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Shri B. L. Babbar, Proxy Counsel for Shri B. S. Charya, Counsel for the applicant.

ORDER (ORAL)

Hon'ble Mr. Justice S. K. Dhaon, V.C. (J) :-

Learned counsel for the applicant states that he has lost contact with the applicant since long. He, therefore, prays that this application be dismissed as withdrawn. Accordingly, it is dismissed as withdrawn. No costs.

D.W. J.M.

(B. N. Dhoundiyal)
Mmember (A)

( S. K. Dhaon ) Vice Chairman (J)

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